

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 443/(MAH)/2017

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

NAME OF THE PARTIES: M/s. Reliance Jio Asianinfo Innovation Centre Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Counsel M. Sankarsh Samantharay a/w Advocate Ms. Sonali Aggarwal	Advocates for Applicant Co. & B. M/s. Jannakark Associates	

COMMON ORDER

CSA 443/230-232/NCLT/MB/MH/2017

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CSA 445/230-232/NCLT/MB/MH/2017

Company Applications are allowed, vide separate orders.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)